

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

Item No.209 - CP(IB)/240(AHM)2022  
Item No.210 – IA 7 of 2024

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Yes Bank Limited

.....Applicant

V/s

Mehul Gor

.....Respondent

(Personal Guarantors)

**Order delivered on: 13/02/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Name not mentioned in chat box

For the RP : Ms. Aditi Sharma, Adv.

For the Respondent : Mr. Tirth Nayak, Adv.

**ORDER**

**CP(IB) 240 of 2022 & IA 7 of 2024**

Ld. Counsel for the Resolution Professional is directed to serve copy of report upon Corporate Debtor, personal guarantor, applicant and Financial Creditor. Resolution Professional is directed to remain present on the next date of hearing. Ld. Counsel for the respondent is directed to file reply within one-week.

List for further consideration on 23.02.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**